



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No. 504/2019**

New Delhi, this the 20<sup>th</sup> day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Rishi Agarwal,  
S/o V. P. Agarwal,  
R/o RZ-A/28A, 3<sup>rd</sup> Floor,  
Gali No. 7, Pul Prahlaipur,  
Mehrauli Badarpur Road,  
New Delhi – 110044.

...Applicant

(By Advocate: Mr. Manu Padalia)

Versus

1. Union of India,  
Through its Secretary,  
M/o Micro Small & Medium Enterprises,  
Govt. of India,  
Room No. 169, Udyog Bhawan,  
Rafi Marg,  
New Delhi – 110011.
2. Development Commissioner (D.C.),  
M/o Micro Small & Medium Enterprises,  
Govt. of India,  
Nirman Bhawan, 7<sup>th</sup> Floor,  
New Delhi – 110108.

...Respondents

(By Advocate: None)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman:-**

The applicant was removed from service through proceedings dated 11.09.2017. Feeling aggrieved



by that, he preferred an appeal on 03.10.2017. This OA is filed with a prayer to direct the respondents to dispose of his appeal.

2. Respondents filed a counter affidavit. It is stated that though the appeal was presented on 03.10.2017, it was found to be defective and it was cured later. It is stated that on account of other engagements the Appellate Authority could not dispose of the appeal.

3. We heard Mr. Manu Padalia, learned counsel for the applicant.

4. The appeal was presented way back in the year, 2017. By any standard, it cannot be kept pending for such a long time.

5. We, therefore, dispose of the OA directing the Appellate Authority to pass appropriate orders on the appeal of the applicant within a period of six weeks from the date of receipt of certified copy of this order. There shall be no order as to costs.

**(Aradhana Johri) (Justice L. Narasimha Reddy)**  
**Member (A) Chairman**

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